

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
STARRED QUESTION NO. 43  
ANSWERED ON 06<sup>TH</sup> FEBRUARY, 2025**

**REGIONAL DRIVING TRAINING CENTRES**

**\*43. SHRI DAGGUMALLA PRASADA RAO:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) the details regarding the progress/achievements of Regional Driving Training Centres (RDTCs) functioning in the country during the last five years, State-wise;**
- (b) whether the Government has formed any society for overseeing the construction and operation of the RDTC, if so, the details thereof;**
- (c) whether the Government has received any proposals from the State Government of Andhra Pradesh for setting up RDTCs and if so, the details thereof;**
- (d) the number of RDTCs currently functioning in the State of Andhra Pradesh, district-wise and the funds allocated for the same; and**
- (e) whether the Government has issued any "In-principle" approval to set up RDTCs in the country and if so, the details thereof, State-wise?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

- (a) to (e) A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. \*43 FOR ANSWER ON 06.02.2025 ASKED BY SHRI DAGGUMALLA PRASADA RAO REGARDING REGIONAL DRIVING TRAINING CENTRES.**

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**(a) State-wise details of Regional Driving Training Centres (RDTCs) sanctioned by the Government during the last five years are as under:**

<b>Sl. No.</b>	<b>State</b>	<b>No. of RDTC(s) sanctioned.</b>
<b>1.</b>	<b>Chhattisgarh</b>	<b>1</b>
<b>2.</b>	<b>Madhya Pradesh</b>	<b>3</b>
<b>3.</b>	<b>Maharashtra</b>	<b>3</b>
<b>4.</b>	<b>Nagaland</b>	<b>1</b>
<b>5.</b>	<b>Rajasthan</b>	<b>3</b>

**Out of these RDTCs, construction of RDTC in Amaravati district of Maharashtra and RDTC in Ajmer district of Rajasthan have been completed and training commenced.**

**(b) The scheme guidelines for setting up of RDTCs provide for formation of a society for each RDTC comprising of the representatives of Ministry of Road Transport & Highways, Government of India; State Government and Private Partner to oversee the construction and operation of the RDTC. As per the scheme guidelines, formation of society is ensured before issue of formal sanction order.**

**(c) and (d) No proposal for setting up of RDTC has been received from State Government of Andhra Pradesh. However, three Institutes of Driving Training and Research (IDTRs) have been sanctioned for the State of Andhra Pradesh.**

**(e) As per scheme guidelines, private agencies are required to hypothecate the land in the name of the Central Government, till the submission of Utilization Certificate of Funds. Further, a society is to be formed to oversee the construction and operation of the RDTC. After approval of the proposal by the Competent Authority, the Central Government issues 'in-principle' approval, subject to submission of Land Hypothecation and Society Registration Documents. As on date, proposal for setting up of one RDTC in Ramanagara district of Karnataka State is at 'in-principle' approved stage.**